(c) the total expenditure incurred so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (A) No, Sir.

(b) Does not arise.

(c) A total expenditure of Rs. 1,57,07,000 has been incurred since the setting up of the Commission upto July, 2004

## Mode of Execution of Death Sentence

1517. SHRI S.M. LALJAN BASHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Law Commission has recommended that lethal injection should be provided as an alternative mode of execution of death sentence; and

(b) if so, the action taken to accept the recommendations immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY) (a) The Law Commission in its 187th Report regarding 'Mode of Execution of Death Sentence and Incidental Matters' has, *inter alia*, recommended that section 354 (5) of Cr. P.C., 1973 be amended to provide an alternative mode of execution of death sentence by administering lethal injection until the accused is dead.

(b) Acceptance/Implementation of the recommendation would require amendment to section 354 (5) Cr. P.C. through an amendment Bill. No time frame can be fixed for introduction and passage of such an amendment Bill in both the Houses of Parliament.

## **Integrated Mobile Surveillance System**

1518. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Zone Police of Hyderabad under DCP Anand, finalised launching of the world's first Integrated Mobile Surveillance System, to monitor on Video, agitations, criminal activities, VIP Convoys etc.

(b) whether it is a fact that this Surveillance Project could be developed at a low cost of Rs. 14.5 lakhs, compared to very high cost of Satellite based system;